

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF WATERFRONT BUILDCON LLP		
RELEVANT PARTICULARS		
1.	Name of corporate debtor	WATERFRONT BUILDCON LLP
2.	Date of incorporation of corporate debtor	12/03/2013
3.	Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4.	Corporate—Identity—No.—/ Limited Liability Identification No. of corporate debtor	AAB-3911
5.	Address of the registered office and principal office (if any) of corporate debtor	7 TH FLOOR, SUN PLAZA, HARI OM NAGAR, OFF EASTERN EXPRESS HIGHWAY, MULUND (EAST), MUMBAI CITY, MUMBAI, MAHARASHTRA, INDIA, 400081
6.	Insolvency commencement date in respect of corporate debtor	Order dated: 13/12/2023 Order Received on NCLT Portal :26/12/2023
7.	Estimated date of closure of insolvency resolution process	23/06/2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Pawan Madhav Shetty IBBI/IPA-001/IP-P-02606/2021-2022/14001
9.	Address and e-mail of the interim resolution professional, as registered with the Board	E-mail: capawanshetty7@gmail.com Add: G1002 THE METROPOLITAN CHINCHWADGAON PUNE 411033, LINK ROAD ,NEAR DARSHAN HALL, ELPRO COMPOUND ,PUNE, MAHARASHTRA, 411033
10.	Address and e-mail to be used for correspondence with the interim resolution professional	E-mail: (Process specific) cirpwaterfrontllp@gmail.com Add: PAWAN M SHETTY & CO, 1st FLOOR, BAHIRWADE COMPLEX, NEAR SARASWAT BANK, MOHANANAGAR, CHINCHWAD, PUNE-411019
11.	Last date for submission of claims	09/01/2024 (14 days from the date of order received by IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Based on the limited information, there is no class of creditors, under clause (b) of sub-section (6A) of Section 21 of IBC, 2016
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: As per address mentioned in point no. 10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **WATERFRONT BUILDCON LLP** on 13/12/2023. However, the copy of order received by IRP from NCLT Portal on 26/12/2023.

The creditors of **WATERFRONT BUILDCON LLP**, are hereby called upon to submit their claims with proof on or before 09/01/2024 to the interim resolution professional at the address mentioned against entry No. 10.

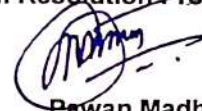


The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:



Pawan Madhav Shetty
IBBI/IPA-001/IP-P-02606/2021-2022/14001
AFA Valid till 09/03/2024

Date:28/12/2023
Place: Pune



FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF WATERFRONT BUILDCON LLP

RELEVANT PARTICULARS

1. Name of corporate debtor	WATERFRONT BUILDCON LLP
2. Date of incorporation of corporate debtor	12/03/2013
3. Authority under which corporate debtor is incorporated / registered	ROC/Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAG-3911
5. Address of the registered office and principal office (if any) of corporate debtor	7TH FLOOR, SUN PLAZA, HARI OM NAGAR, OFF EASTERN EXPRESS HIGHWAY, MULUND (EAST), MUMBAI CITY, MUMBAI, MAHARASHTRA, INDIA, 400081
6. Insolvency commencement date in respect of corporate debtor	Order dated: 13/12/2023
7. Estimated date of closure of insolvency resolution process	Order Received on NCLT Portal: 26/12/2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Pawan Madhav Shetty IBBI/IPA-001/IP-P-02606/2021-2022/14001
9. Address and e-mail of the interim resolution professional, as registered with the Board	E-mail: cpawansh7@gmail.com Add: G1002 THE METROPOLITAN CHINCHWADGAON PUNE 411033, LINK ROAD, NEAR DARSHAN HALL, ELPRO COMPOUND, MAHARASHTRA, 411033
10. Address and e-mail to be used for correspondence with the interim resolution professional	E-mail: (Process specific) cpawansh7@gmail.com Add: PRAWAN M SHETTY & CO, 1st FLOOR, BAHIRWADE COMPLEX, NEAR SARASWATI BANK, MOHANANAGAR, CHINCHWAD, PUNE-411039
11. Last date for submission of claims	09/01/2024 (14 days from the date of order received by IRP)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Based on the limited information, there is no class of creditors, under clause (b) of sub-section (6A) of Section 21 of IBC, 2016
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives as available at	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: As per address mentioned in point no. 10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **WATERFRONT BUILDCON LLP** on **13/12/2023**. However, the copy of order received by IRP from NCLT Portal on **26/12/2023**.

The creditors of **WATERFRONT BUILDCON LLP**, are hereby called upon to submit their claims with proof on or before **09/01/2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:
Pawan Madhav Shetty
IBBI/IPA-001/IP-P-02606/2021-2022/14001
AFA Valid till 09/03/2024

Date: 28/12/2023
Place: Pune

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR FURNACE FABRICA (INDIA) LIMITED

OPERATING IN ENGINEERING, PROCUREMENT AND CONSTRUCTION (EPC) AT NAVI MUMBAI (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/CIN/LLP No.	Furnace Fabrica (India) Limited PAN: AAFC0527E CIN: L28123ML1985PLC026752
2. Address of the registered office	Opposite MILMA Dairy, Koonamthai, Etopally, Kochi, Kerala-582024
3. URL of website	https://furnacefabricaindia.com/
4. Details of place where majority of fixed assets are located	1) C-15, MIDC, TTC Indl. Area, Village Pawane, Thane-Belapur Road, Koperkhairane, Navi Mumbai 2) C-16, MIDC, TTC Indl Area, Village Pawane, Thane-Belapur Road, Koperkhairane, Navi Mumbai 3) Office No. 714 Swastik Chambers Owners Cns Ltd., Cat Road, Chembur, Mumbai - 400071 4) Registered Office At Koonamthai, Near Milma Dairy, Etopally, Kochi. 5) Plot No. 38 & 39, Vashi Village, Vashi, Navi Mumbai 6) Plot No.378 Under Tps Scheme No.1, Near St. Bus Depot, Panvel Village
5. Installed capacity of main products/ services	Since it is an EPC Company therefore installed capacity can not be quantified.
6. Quantity and value of main products/ services sold in last financial year	As per Audited Financial Statement for FY 2020-21 there was a turnover of Rs. 235.96 crores. However, business is non-operational for last 2 years. Further, since it is an EPC Company therefore quantity of products/services can't be quantified.
7. Number of employees/ workmen	Four (4) Employees
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Website URL: https://furnacefabricaindia.com/ Or information can be sought through email at furnace.ibci@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	The eligibility criteria is mentioned in the detailed Expression of Interest process document available on https://furnacefabricaindia.com/ or can be sought by sending an email to furnace.ibci@gmail.com
10. Last date for receipt of expression of interest	12th January, 2024
11. Date of issue of provisional list of prospective resolution applicants	22th January, 2024
12. Last date for submission of objections to provisional list	27th January, 2024
13. Date of issue of final list of prospective resolution applicants	3rd February, 2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	8th February, 2024
15. Last date for submission of resolution plans	12th March, 2024
16. Process email id to submit EOI	furnace.ibci@gmail.com

Date: 28th December, 2023
Place: Noida

Alok Kumar Agarwal
Resolution Professional
Furnace Fabrica (India) Limited
IBBI/IPA-001/IP-P-00069/2017-2018/10137
IBBI Reg. No. IBBI/IPA-001/IP-P-00069/2017-2018/10137
Gurgaon, Haryana-122002
AFA Validity: November 19, 2024

NOTICE HITACHI ENERGY INDIA LIMITED

Registered Office: 8th Floor, Brigade Opus, 70/401, Koidigehalli Main Road, Bengaluru, Bangalore, Karnataka- 560092

Notice is hereby given that the Certificate(s) for the under mentioned Equity Shares of the Company have been lost / misplaced and the holder(s) of the said Equity Shares have applied to the Company to issue duplicate Share Certificate(s). Any person who has a claim in respect of the said Shares should lodge the same with the Company at its Registered Office within 15 days from this date else the Company will proceed to issue duplicate certificate(s) to the aforesaid applicants without any further intimation.

Folio No.	Name of Shareholder	Kind of Secu & F.V	No. of Secu.	Certificate No.	Distinctive Nos.
APSO155955	RUBAIYAT ARUN PATEL	Equity Rs.2/- each	400	155955	42161307 to 42161706

Name Of Applicant : RUBAIYAT ARUN PATEL
Date: 28/12/2023

"FORM NO. INC-26"

Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014

Advertisement to be published in the newspaper for change of registered office of the company from one state to another

Before the Central Government Regional Director, Western Region, Mumbai in the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND

SPEED RECORDS ENTERTAINMENT PRIVATE LIMITED

having its registered office at PLAT NO 1 PLOT NO 232 GROUND FLOOR STATUS CDLS, SHER-E-PUNJAB SOCIETY ANDHERI (EAST), Mumbai City, MUMBAI, Maharashtra-400093

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 20.12.2023 to enable the company to shift / change its Registered Office from "Mumbai to State of Punjab"

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor Complaint Form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director at the address Ministry of Corporate Affairs, Regional Director, Western Region, Everest, 20th Floor, 100 Marine Drive, Mumbai Maharashtra-400002 within Twenty One days of the date of publication of this notice with a copy to the applicant company with a copy of the applicant company at its registered office at the address mentioned below.

For and on behalf of the Applicant
SPEED RECORDS ENTERTAINMENT PRIVATE LIMITED
Sd/-
DINESH KUMAR AULUCK
DIRECTOR (DIN: 00545432)
Address: H NO 135 SETH HUKUM CHAND COLONY JALANDHAR Punjab
Date: 28.12.2023
Place: Mumbai

BRIGHTCOM GROUP LIMITED

Regd. Office: Floor: 5, Fairfield by Marriott, Road No. 2, Nanakramguda, Gachibowli, Hyderabad - 500032, India.
Tel: +91 40 67449910, Fax: +91 22 6645 9677, www.brightcomgroup.com, email: ir@brightcomgroup.com

NOTICE OF BOARD MEETING

Notice is hereby given in compliance with Regulation 47 of the Securities Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations 2015, that a meeting of the Board of Directors of the Company is scheduled to be held on Monday, January 15, 2024 at the Registered office of the Company situated at Floor #5, Fairfield by Marriott, Road #2, Nanakramguda, Gachibowli, Hyderabad - 500 032, Telangana State, India, to inter-alia, consider and approve the unaudited Standalone and Consolidated financial results of the Company for the quarter & Half year ended September 30, 2023 along with the Limited Review Report of the Statutory Auditors of the Company.

The said notice is available on the Company's website at www.brightcomgroup.com and also on the stock exchange website of BSE Limited (www.bseindia.com) and NSE (www.nseindia.com), where the shares of the Company are listed.

for BRIGHTCOM GROUP LIMITED
Sd/-
Dr. Radhakishore Pandrangir
Place: Hyderabad
Date: 27-12-2023

S V TRADING AND AGENCIES LIMITED

CIN: L51900MH1980PLC022309
Registered Office: Shop No F-27, 1st Floor, Raghuleela Mega Mall, Behind Polsar Depot, Kandivli West, Mumbai-400067
Tel: +91-22-65027372, Fax: +91-22-65027372, Email: svtradingandagencies@gmail.com, Website: www.svtrading.in

POSTAL BALLOT NOTICE AND E-VOTING INFORMATION TO MEMBERS

NOTICE is hereby given that S V Trading And Agencies Limited ("the Company") is seeking approval of its Members on the following resolution through Postal Ballot:

Sr.No.	Type of Resolution	Particulars
1.	Ordinary Resolution	Regularization/Appointment of Ms. Neelu Kumawat (DIN: 10061282) as Executive Director of the Company
2.	Special Resolution	To approve the remuneration of Ms. Neelu Kumawat (DIN: 10061282) as Executive Director and CFO of the Company
3.	Special Resolution	Regularization/Appointment of Mrs. Rakha Parwar (DIN: 10063180) as an Independent Director of the Company

The Postal Ballot Notice is also available on the website of the Company: www.svtrading.in, the relevant section of the website of BSE Limited ("BSE") www.bseindia.com, and on the website of Central Depository Services (India) Limited ("CDSL") www.csdindia.com.

In Compliance with Section 108, 110 and other applicable provisions, if any, of the Companies Act, 2013 ("Act") (including any statutory modification(s) or re-enactment(s) thereof for the time being in force) read with Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014 (including any statutory modification(s) or re-enactment(s) thereof for the time being in force) ("Rules"), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations"), General Circular Nos. 14/2020 dated April 8, 2020 and 17/2020 dated April 13, 2020 read with other relevant circulars, including General Circular Nos. 10/2021 dated June 23, 2021 and 20/2021 dated December 8, 2021, 3/2022 dated May 5, 2022 and 11/2022 dated December 28, 2022, 09/2023 dated September 25, 2023 issued by the Ministry of Corporate Affairs, Government of India ("MCA Circulars"), Secretarial Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India and any other applicable law, rules and regulations (including any statutory modification(s) or re-enactment(s) thereof for the time being in force), and any other applicable laws and regulations, the Company has sent the Postal Ballot Notice dated Friday, December 22, 2023 along with explanatory statement through electronic mode on Wednesday December 27, 2023 to those Members whose names appear in the Register of Members' List of Beneficial Owners and whose e-mail IDs are registered with the Company's Depositories as on the cut-off date i.e. Friday, December 22, 2023 for seeking approval of the Members of the Company by Postal Ballot through electronic means ("remote e-voting") on the item of special business, as set out in the Notice of Postal Ballot.

The Company has engaged the services of Central Depository Services (India) Limited ("CDSL"), for facilitating remote e-voting to enable the Members to cast their votes electronically. The detailed procedure for remote e-voting is given in the Notice of Postal Ballot.

The remote e-voting period commences from Friday, December 29, 2023 at 9:00 a.m. (IST) and concludes on Saturday, January 27, 2024 at 5:00 p.m. (IST). The remote e-voting will be disabled by CDSL thereafter and voting shall not be allowed beyond 5:00 p.m. (IST) on Saturday, January 27, 2024. Once the vote on resolution is cast by the Member, the Member shall not be allowed to change it subsequently. Resolution passed by the Members through this Postal Ballot (through remote e-voting) shall be deemed to have been passed as if it has been passed at a General Meeting of the Members. The resolution, if approved by the requisite majority of Members by means of Postal Ballot, shall be deemed to have been passed on the last date of remote e-voting, i.e., on Saturday, January 27, 2024.

The Members, whose names appear in the Register of Members' List of Beneficial Owners as on Friday, December 22, 2023, being the cut-off date, are entitled to vote on the Resolution set forth in this Notice through remote e-voting only. The voting rights of Members shall be in proportion to their share in the paid-up equity share capital of the Company as on the said cut-off date. Hard copy of the Postal Ballot Notice along with the Postal Ballot Form and pre-paid business reply envelope are not sent to the Members for this Postal Ballot and Members are required to communicate their assent or dissent only through the remote e-voting system. This Postal Ballot is accordingly being initiated in compliance with the MCA Circulars. A person who is not a member as on the cut-off date should treat this Notice of Postal Ballot for information purposes only.

The Board of Directors have appointed Mr. Manoj Mimani (ACS-17083), Partner of R M Mimani & Associates LLP (Company Secretaries), for conducting the E-voting process in a fair and transparent manner and reporting on votes cast.

The results of the Postal Ballot will be declared within two working days of the conclusion of the Postal Ballot and will be displayed along with the Scrutinizer's Report at the Registered Office of the Company after communication to the Stock Exchanges viz. BSE Limited (www.bseindia.com), in accordance with the SEBI Listing Regulations and additionally be uploaded on the Company's website www.svtrading.in and on the website of CDSL: www.csdindia.com. The Scrutinizer's decision on the validity of the Postal Ballot shall be final.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Members and e-voting user manual for Members available at the download section of www.svtrading.in or in case of any queries or issues regarding attending e-voting from the CDSL e-Voting System, you can write an email to svtradingandagencies@gmail.com, or contact at 022-23058738, or contact at 022-23058542/43

For S V Trading and Agencies Limited
Sd/-
Gopal Lal Pallwal
Managing Director
DIN: 06522998
Place: Mumbai
Date: December 28, 2023
Email id: svtradingandagencies@gmail.com

Dadra and Nagar Haveli and Daman and Diu Power Distribution Corporation Ltd

Registered Office: 1st & 2nd Floor, Vidyat Bhavan, Next to Secretariat Building, 66KV Road, Dadra & Nagar Haveli And Daman and Diu - 396230
CIN: U40101DN2022PLC005707

PUBLIC NOTICE

Disclosure pursuant to the Petition for True up of FY 2022-23, Annual Performance Review of FY 2023-24 and Determination of Aggregate Revenue Requirement & Tariff for FY 2024-25 filed before the Joint Electricity Regulatory Commission (JERC)

1. **BACKGROUND INFORMATION:** Dadra and Nagar Haveli and Daman and Diu Power Distribution Corporation Ltd (DNHDD PDCL) has filed the Petition No. 117/2023 for True up of FY 2022-23, Annual Performance Review of FY 2023-24 and Determination of Aggregate Revenue Requirement & Tariff for FY 2024-25 before the Joint Electricity Regulatory Commission (JERC) under section 61, 62 and 64 of the Electricity Act, 2003 in accordance with the JERC (Conduct Business) Regulations 2009 and JERC (Generation, Transmission and Distribution Multi Year Tariff) Regulations, 2021. Salient features of the proposed ARR are as under:

2. The details of Category wise sales, Distribution Loss and Annual Revenue Requirement (ARR) is given below:

Sr. No.	Particulars	FY 2022-23	FY 2023-24	FY 2024-25
1.1	Category wise sales (in MU)			
i	Domestic	303.46	322.87	338.88
ii	LIG/Kutiriyoti	2.58	11.15	11.15
iii	Commercial	92.74	98.01	98.50
iv	Agriculture	7.29	7.43	7.43
v	LT Industry	525.48	552.58	594.52
vi	Public Water Work	4.31	4.46	4.46
vii	Public Lighting	6.05	5.84	5.84
viii	HT/EHT	8,679.94	9,186.97	9,608.48
ix	LT-EV Charging Station	0.01	0.05	0.05
x	HT-EV Charging Station	1.51	2.08	1.97
xi	Temporary Supply	11.42	12.39	15.79
	Total (in MU)	9,634.79	10,203.82	10,687.06
1.2	No. of Consumers	157,106	164,636	169,337
1.3	Connected Load (in MW)	2154	2246	2276
2	Distribution Loss (%)	1.62%	3.16%	2.99%
3	Power Purchase Quantum (MUs)	10,253.48	11,050.81	11,532.01
4	Capex (in Rs. Cr.)	89.68	243.11	500.26
	Capitalisation (in Rs. Cr.)	74.34	182.66	275.16
5	Aggregate Revenue Requirement (ARR) (in Rs. Cr.)			
i	Cost of Power Purchase	5,779.56	5,739.08	5,594.69
ii	O&M Expenses	106.09	112.71	114.83
iii	Interest on Loans	14.82	23.16	36.12
iv	Interest on Working Capital	34.27	33.33	33.88
v	Depreciation	13.93	19.31	28.45
vi	Interest on SD	7.65	13.04	13.74
vii	Bad Debts	-	-	-
viii	ROE	25.48	31.48	42.16
ix	Income Tax	31.42	31.42	31.42
x	Less: Non-Tariff Income	70.85	37.42	6.05
xi	Add: Sharing of Gains	65.87	-	-
xii	Aggregate Revenue Requirement	6,008.25	5,966.11	5,889.24
xiii	Revenue from Sale of Power	5,896.19	5,869.22	5,570.82
xiv	Gap/(Surplus)	112.06	96.88	318.42
xv	Previous Year's Gap/(Surplus)	-	116.54	229.10
xvi	Carrying Cost	4.48	15.67	36.89
xvii	Cumulative Gap/(Surplus)	116.54	229.10	584.41

3. The existing tariff rates for all categories are as under:

Sr. No.	Category	Existing Tariff Rates	
		Fixed Charges	Energy Charges
1	Domestic	Rs. 10/kw/Month	Rs. 1.60/kWh
			Rs. 2.30/kWh
			Rs. 2.80/kWh
			Rs. 3.40/kWh
			Rs. 1.00/kWh
2	Non-Domestic / Commercial	Rs. 20/kw/Month	Rs. 3.35/kWh
			Rs. 4.35/kWh
3	Agriculture and Poultury	---	Rs. 0.90/kWh
			Rs. 1.30/kWh

4	LT	Rs. 30/HP/Month	Rs. 3.65/kVAh
			Rs. 80/HP/month
			Rs. 50/HP/month
			Rs. 4.50/kWh
			Rs. 100/HP/month

Sr. No.	Category	Existing Tariff Rates	
		Fixed Charges	Energy Charges
5	Public Lighting	---	Rs. 4.30/kWh
			Rs. 400/kVA/month
			Rs. 525/kVA/month
6	HT/EHT	---	Rs. 4.30/kVAh
			Rs. 4.20/kVAh
			Rs. 4.15/kVAh
7	Hoardings / Signboards	---	Rs. 110/kVA/month or part thereof
			Rs. 7.00/kWh
8	Electric Vehicle Charging	---	Rs. 5.10/kVAh

			Rs. 4.90/kVAh
9	Temporary Supply	---	Tariff for Temporary Connection shall be Fixed/ Demand charges (if any) plus energy charges (for relevant slab, if any) under corresponding permanent supply category plus 50% of both.
			For multi activity pursuit, applicable tariff for temporary connection shall be with reference to that of non-domestic category for permanent supply

4. DNHDDPDCL has proposed to address the cumulative revenue gap by way of:

a. Levy of Regulatory Surcharge from all consumers at the rate of 4.11% of Energy Charge and Fixed/Demand Charge for respective category to recover past period gap; AND

b. Proposed Tariff revision as under:

Sr. No.	Category	Proposed Tariff Rates	
		Fixed Charges	Energy Charges
1	Domestic	Rs. 10/kw/Month	Rs. 1.60/kWh
			Rs. 2.30/kWh
			Rs. 2.80/kWh
			Rs. 3.40/kWh
			Rs. 1.00/kWh
2	Non-Domestic / Commercial	Rs. 20/kw/Month	Rs. 3.35/kWh
			Rs. 4.35/kWh

3	Agriculture	---	Rs. 0.90/kWh

			Rs. 1.30/kWh
4	LT Industrial	Rs. 60/HP/Month	Rs. 3.55/kVAh
			Rs. 130/HP/month
5	LT Public Water Works	Rs. 75/HP/month	Rs. 4.00/kWh
			Rs. 150/HP/month
			Rs. 4.00/kWh
6	Public Lighting	---	Rs. 4.55/kWh

7	HT/EHT	---	Rs. 975/kVA/month
			Rs. 1250/kVA/month
			Rs. 1375/kVA/month
8	Hoardings	---	Rs. 110/kVA/month
			Rs. 7.00/kWh
9	EV Charging Station	---	Rs. 5.10/kVAh

			Rs. 4.90/kVAh
10	Temporary Supply	---	Tariff for Temporary Connection shall be Fixed/ Demand charges (if any) plus energy charges (for relevant slab, if any) under corresponding permanent supply category plus 50% of both.
			For multi activity pursuit, applicable tariff for temporary connection shall be with reference to that of non-domestic category for permanent supply

Wheeling charges & losses, cross subsidy surcharge, and additional surcharge shall be applicable as proposed in the petition.

5. Copies of the filings and application referred to in para - 1 above are available in the office of the DNHDD PDCL (Shop No.-5 to 9 & 11 to 15, Fortune Paradise, Ground Floor, Dunetha, Nani Daman, Daman - 396210). The soft copy is also available at website: <https://connect.torrentpower.com/tplc/index.php/download/index>.
6. Interested parties may inspect/peruse the said ARR and tariff proposals during office hours at the office. Copy of the Petition may be obtained from the registered office on payment of Rs. 100/-.
7. Any person desirous to file Objections/suggestions, if any on the Petition filed by DNHDDPDCL may furnish the same to the Secretary, Joint Electricity Regulatory Commission (JERC), 3rd and 4th Floor, Plot No: 55-56, Phase IV, Udyog Vihar, Sector-18, Gurugram, Haryana-122015 with supporting details and an affidavit, in Form JERC-3 (Annexure-II) of JERC (Conduct of Business) Regulations, 2009 in six copies in person or through email at email IDs: secy.jercuts@gov.in and raengqd-jercuts@govcontractor.in with a copy to email ID: suggestionsdnhddpdcl@torrentpower.com or through registered post, carrying full name and postal address of the person sending the Objection/Suggestions with a copy marked to the DNHDDPDCL. It may also be mentioned if the person putting in objections/Suggestions also wants to be heard in person.

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